

**THE NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**NEW DELHI**

**I.A. No.1163/2019**

**Un-numbered Company Appeal (AT) (Insolvency) No. \_\_\_/2019**  
**(F.No.29.01.2019/NCLAT/UR/115**

**In the matter of:**

North East Centre for Technology  
Application and Reach. .... Appellant

Versus

Sri Vari Metal Works Pvt. Ltd. & Anr. .... Respondents

Appearance: Mr. Mohd. Zeeshan, Advocate for the Appellant.

**02.04.2019**

This is an application to extend the time granted for curing the defects.

2. The facts of the case are that the Appellant filed the Memo of Appeal on 29.01.2019 and the Office after scrutiny of the Memo of Appeal on the same day, intimated the defects to the Appellant on 30.01.2019 and returned the Memo of Appeal to the Appellant on the same day. The Appellant re-filed the Memo of Appeal on 29.03.2019. It is stated in the Interlocutory Application (IA) that due to some renovation work in the office of the Counsel, the court file of the present appeal got misplaced and was not traceable despite various efforts. The Counsel for the Appellant then found the untraceable file in the last week of March 2019. Hence, there is delay of 51 days in re-filing the Memo of Appeal, so, the same may be condoned.

3. Heard the learned Counsel appearing for the Appellant, perused the averments made in the IA as well as Office report. The Appellant was required to re-file Memo of Appeal within seven days from the date of intimation of the defects. However, the Appellant re-filed the Memo of Appeal with a delay of 51 days, hence, the case

may be placed before the Hon'ble Bench for appropriate orders. IA is disposed of accordingly.

4. List the matter before the Hon'ble Bench under the heading 'admission with defect' on 03.04.2019

(Peeush Pandey)  
Registrar